

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 123
CP No. 19/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Aahan Goyal & Ors.

...Petitioners

Versus

Dr. (Mrs.) Neha Alavadi & Ors.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	: Prateek Kedawat, Adv.
For the Respondent	: Harshvardhan Bhardwaj, proxy counsel
For the RoC	: Pooja Singh, JTA

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing for the Petitioner. Mr. Harshvardhan Bhardwaj, proxy counsel appearing for the Respondent. Ms. Pooja Singh, JTA appearing for the RoC, Jaipur. Pleadings are complete in this matter. Learned counsel for the Petitioner requests that the management dispute be marked in this matter. In this regard, list the matter for further consideration on 03.07.2024. Interim order, if any, shall remain continue till the next date of hearing.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 06, 2024